

Central Administrative Tribunal
Principal Bench

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O.A. No. 447/95

New Delhi, this the 14th day of August, 1995.

Hon'ble Shri N.V.Krishnan, Vice-Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Rajman Maurya
s/o Shri Gaya Parsad Maurya,
489, Type-I, Gulabi Bagh,
Delhi.

...Applicant

(By None)

Versus

Chief Secretary,
Govt. of N.C.T. of Delhi,
5-Sham Nath Marg,
Delhi.

Dy. Secretary (Admn.),
Govt. of N.C.T. of Delhi,
(Legislative Assembly Sectt.),
Old. Sectt., Delhi.

...Respondents

(By Shri Surat Singh, Advocate)

ORDER (ORAL)

(delivered by Hon'ble Shri N.V.Krishnan, Vice-Chairman (A))

We have heard. The applicant prays that a direction should be issued to the respondents to re-instruct him as a casual worker. The applicant was earlier engaged in the Legislative Assembly Sectt. of the Legislative Assembly of Govt. of N.C.T., Delhi. The direction is sought to the Deputy Secretary (Admn.), Legislative Assembly Sectt.

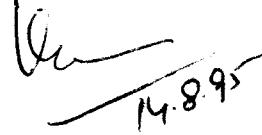
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...2.

(X)

Earlier, two similar applications were heard by us and we have held that in view of the provision of clause (d) of section 2 of the Administrative Tribunal Act, 1985, we have no jurisdiction in the matter. Accordingly, in this case also we hold that we have no jurisdiction and we, therefore, direct ~~to~~ ^{the} the Registry to return one copy of the application to the applicant for presentation before ~~an~~ ^{the} appropriate forum. O.A. disposed of accordingly. In the circumstances, M.A. No. 1554/95 stands dismissed!

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Member (J)


(N.V.Krishnan)
Vice-Chairman.

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